

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Customs Miscellaneous Application No. 40022 and 40021/2024
and
Customs Appeal Nos.41781 and 41782 of 2013

(Arising out of Order-in-Appeal C. Cus. No. 915 & 916/2013 dated 28.6.2013 passed by the Commissioner of Customs (Appeals), Chennai)

M/s. Big Bags International Pvt. Ltd.

Appellant

No. 61, Nadakerappa Industrial Estate
Andhrahalli Main Road, Bangalore – 560 091.

Vs.

Commissioner of Customs (Imports)

Respondent

Custom House, No. 60, Rajaji Salai
Chennai – 600 001.

APPEARANCE:

None for the Appellant

Shri Anoop Singh, DC (AR) for the Respondent

CORAM

Hon'ble Shri P. Dinesha, Member (Judicial)

Hon'ble Shri M. Ajit Kumar, Member (Technical)

Final Order Nos. 40147 & 40148/2024

Date of Hearing / Decision: 08.02.2024

Per Bench,

None for the appellant. However, the appellants have filed miscellaneous applications for withdrawal of the appeals.

2. We find that the present appeals have been filed by the appellant and now it appears that they are not interested in pursuing the appeals. The miscellaneous applications are allowed and the appeals are dismissed as withdrawn.

Dictated and pronounced in open court)

(M. AJIT KUMAR)
Member (Technical)

(P. DINESHA)
Member (Judicial)

Rex